



HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. Hewo Appmt. Sector-16,
Faridabad
Website: www.hspcb.gov.in



No. HSPCB/BR/2021/1920

Dated: 24/8/21

To

The Registrar General,
National Green Tribunal,
New Delhi.

Sub: Action Taken Report (ATR) in the matter of O.A. No. 261/2020; Residents Welfare Association, Jharsently (Regd.) Versus State of Haryana & Ors., in compliance of the order dated 11-11-2020 of Hon'ble National Green Tribunal.

In this connection, please find enclosed herewith the Action Taken Report (ATR) in the matter of O.A. No. 261/2020; Residents Welfare Association, Jharsently (Regd.) Versus State of Haryana & Ors., in compliance of the order dated 11-11-2020 of Hon'ble National Green Tribunal.

Submitted for kind information and necessary action please.

DA/ as above

Signature
24/8/2021
Regional Officer

Ballabgarh Region

Dated:

Endst. No.: HSPCB/BR/2021/

A copy of the above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Regional Officer

Ballabgarh Region

Dated:

Endst. No.: HSPCB/BR/2021/

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Regional Officer

Ballabgarh Region

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****(OA No. 261/2020)****Residents Welfare Association, Jharsently (Regd.)****.....Applicant****Versus****State of Haryana & Ors.****.....Respondent**INDEX

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Action Taken Report (ATR) in the matter of O.A. No. 261/2020; Residents Welfare Association, Jharsently (Regd.) Versus State of Haryana & Ors, as on 19/7/2021, in compliance of the Orders of Hon'ble National Green Tribunal

1. Background and Directions of Hon'ble National Green Tribunal:

The matter in OA No. 261/2020; Residents Welfare Association, Jharsently (Regd.) versus State of Haryana is related to a grievance against:

- i) Cutting of trees on plot no. 1083 and 1084 of Village Jharsently, Sector 58, District Faridabad, Haryana and,
- ii) Remedial action against release of untreated effluents by HSIIDC in open and in drain meeting river Yamuna.

In this matter, it was directed by Hon'ble National Green Tribunal vide orders dated 11.11.2020 (copy attached as **Annexure-1**) that:

"Let a Joint Committee of CPCB, the State PCB and the Deputy Commissioner, Faridabad to look into the matter and take remedial action. The state PCB will be the nodal agency for co-ordination and compliance"

2. Compliance of the Orders of Hon'ble National Green Tribunal:

In compliance of the orders of Hon'ble NGT, a Joint Committee was constituted comprising of the following members:

1. Dr. Narender Sharma, Scientist 'E', CPCB Regional Directorate, Chandigarh (Nominated by CPCB)
2. Er. Abhijeet Singh Tanwar, AEE, HSPCB, RO, Ballabgarh (upto April 9, 2021)/Er. Sachin Kumar, AEE, HSPCB, RO, Ballabgarh (w.e.f April 9, 2021)
3. Shri Phul Singh Badana, SDO (Horticulture), MCF (Nominated by Deputy Commissioner, Faridabad)

2.1. Action Taken Report of the Joint Committee:

The joint committee visited the site on 31/3/2021, to investigate the matter, for suggesting remedial action. Based on the observations made by the Joint Committee, the following points were identified:

- i) The representative of the complainant (RWA, Jharsently), Shri Dharam Singh Dagar shared photographical and video-graphical details of the plantation existed prior to levelling and removal of plantation/dewatering of the area.
- ii) It was observed that as on date, the plot Nos, 1083 and 1084 located within the industrial sector 58, Faridabad, have been levelled by removing the plantations followed by earth filling and therefore at this stage, there is very little for the Joint Committee to investigate with regard to release of industrial effluents on this site.
- iii) However, in view of the above and the fact that the matter is related to release of industrial effluents on to land, it was decided by the Joint Committee to inspect the other plots of Industrial Sector 58, to verify if the industrial waste and effluent. During verification, it was observed by the Joint Committee that Industrial waste and effluent are being disposed off, on to land in empty plots. **The nodal agency (HSPCB) was requested by the Joint Committee to obtain the details of ownership of such plots, where industrial waste/effluent is being disposed off and the details of industries involved in illegal dumping of waste/effluent despite having CETP installed in this Industrial sector.** The photographs taken by the Joint Committee alongwith location details, are attached herewith in **Annexure-2.**
- iv) The representative of HSIIDC, Shri Purshotam Kumar, Manager and Shri Hari Krishan Sharma, Assistant Manager, shared the relevant details of the matter in respect of HSIIDC with the Joint Committee. As per details shared by the representatives of the HSIIDC, the permission from the Forest Department was taken by the HSIIDC on 3/12/2020 and 15/12/2020 before removal of trees/plants from the said plots. However, as per original application, the cutting of trees/plants were started on 20/10/2020 i.e. prior to taking permission from the Forest Department. HSIIDC informed that they have more photographic evidences to the claim made by them regarding removal of tree only after removal of trees. **In view of the contradictory claims made by the applicant and the representatives of HSIIDC, the Joint Committee requested representative of HSPCB (Nodal Agency) to obtain more details of the Plots under reference from Revenue**

Signature

Per 23/01/20

Departments HSIIDC and HSVP relevant to this matter, so as to further investigate and conclude this matter.

- v) It was also informed by the applicant that a complaint was also lodged in the local police station at the time of cutting the trees. **Therefore, Nodal Agency (HSPCB) was requested by the Joint Committee to get the status report from the local Police Status, to verify the date of incident and to establish if the trees have been removed with the permission of the concerned agencies or not.**
- vi) During discussion during site visit, **it was informed that the said plot under reference is natural pond and hence such natural water bodies are protected and are not to be disturbed.** Relevant revenue documents were also shared by the applicant. **The nodal agency (HSPCB) was requested by the Joint Committee to get these revenue documents validated from the District Revenue Department and the Haryana Pond and Waste Water Management Authority, Panchkula, to verify the status of the said plots in the revenue records.**

The nodal agency was requested by the Joint Committee to obtain and provide the above details to the Joint Committee within 10 days. The Joint Committee will require another 10 days to study these details and prepare conclusive report alongwith remedial action. The nodal agency was also requested to file the progress report of the Joint Committee before the Hon'ble National Green Tribunal and make a prayer to seek 20 days' time to file the Final report before the National Green Tribunal.

That effective co-ordination with and receiving of Information from various concerned departments could not be done during months of April and May, 2021 due to second wave of Covid-19. To execute the request made to nodal agency after inspection dated 31.03.2021, a meeting was held on 01.06.2021 under the Chairmanship of the Deputy Commissioner, Dist.-Faridabad requiring the presence from concerned departments. All concerned departments were directed to provide information and documents desired by the HSPCB. After information received from the concerned authorities/departments, information and documents received were compiled and accordingly, the details w.r.t above points were provided by the Nodal Agency to the



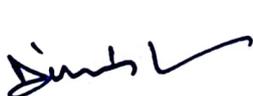
 23/8/21

members of the Joint Committee on 28/06/2021 and subsequently a meeting was conducted on 19/7/2021 alongwith Site Visit, to discuss the details provided by various agencies in this matter. The following is the outcome of the site visit and the discussion held during meeting of the Joint Committee w.r.t. status of the compliance of the above points/action taken by various agencies:

- I. As per details provided by HSPCB, the ownership of the plots where industrial solid waste/effluent was observed, lies with HSIIDC at present. Few sites were visited jointly by the Officers of HSVP and HSPCB on 02/06/2021 and the industrial waste and effluent were found to be overflowing in the area. Accordingly Sub Divisional Engineer, Survey Sub Division, HSVP, Faridabad requested Executive Engineer, HSVP Division, Faridabad vide Memo No, 1210 dated 03/6/2021, to pump the industrial waste/effluent stagnated and clear the site within 02 days (**Annexure- 3**)

- II. Subsequently, the officers of HSPCB. Regional Office, Ballabgarh, Faridabad visited the above sites on 16/7/2021 and it was found that there is no progress made by HSIIDC/HSVP w.r.t. filling of low lying area (plots adjacent to plot no.238-242 & 263-267 where waste was found dumped) and display of warning board. Accordingly, a letter No. HSPCB/BR/2021/1643 dated 16/7/2021 has been issued to take immediate action in this regard (Copy attached as **Annexure-4**).

- III.** The analysis of samples collected by HSPCB from the sites (other than plots adjacent to plot No.238-242 & 263-267), where stagnated water was observed, indicated high COD and BOD (Copy of the analysis reports attached as **Annexure-5**). However, exact source of contamination could not be ascertained by the Joint Committee in the absence of analysis of solid waste dumped at site (plots adjacent to plot No.238-242 & 263-267). **In view of this, it was decided by the Joint Committee that HSPCB should revisit all such plots and collect the samples of stagnated water and solid waste after monsoon period, to establish source and prepare remediation plan.**



July 23/21

- IV. As per information provided by the SHO, Sector 58 and the Forest Department, the trees were removed after taking permission from the concerned agencies (Copies attached as **Annexure- 6**)
- V. With regard to plot under reference (No. 1083 and 1084) as natural water pond, according to the information provided by HSVP, the plot Khasra No. 121 as mentioned in the applicant, was a natural pond. However, it has now been acquired by HSVP, for developing Industrial Sector 58. The report in this regard has also been submitted to Hon'ble NGT in the matter of OA No. 393 of 2019, wherein the said pond has been listed as non-feasible for revival. This matter has already been disposed off by Hon'ble NGT vide Order dated 11/12/2020 (Copy attached as **Annexure-7**).
- VI. Further, with regard to plot under reference (No. 1083 and 1084), a letter dated 09.03.2021 (**Annexure-8**) was received by HSPCB, Regional Office, Faridabad, from the Assistant General Manager (Engg. Div.), HSIIDC, IMT, Faridabad whereby it was submitted that land of village Jharsently was acquired by HUDA (now HSVP) for development of Sector-58 and industrial plots were carved out. The plot in question was allotted to M/s G Y Enterprises Pvt Ltd. Vide Memo dated 26.06.2008 (**Annexure-9**) by Estate Officer, HUDA (now HSVP), Faridabad. Possession of said plot was handed over by JE, HUDA vide memo dated 29.04.2019 (**Annexure-10**). Sector-58 was transferred to HSIIDC. The record of the industrial sectors was taken over by Estate Manager, HSIIDC, Faridabad but maintenance of services was never taken over by the HSIIDC. It was informed that after receiving request from the allottee of the said plot for cleaning the bushes etc and filling of earth in low lying area of the plot. After discussion with the competent authority, work of pumping out of stagnated water in HSVP sewer line from the plot area and filling of earth in said plot got executed through agency hired. It was also submitted that Permissions was obtained for removal of minor trees and shifting of Peepal & Bargad minor trees (Copy attached as **Annexure-11**). Compliance report of the permissions was also sent to DFO Faridabad (**Annexure-12**).



Feb 23/21

VII. **It was informed by HSPCB on 17/8/2021 in the draft report** that i) the Estate Officer, HSVP, Faridabad informed vide Memo dated 20.07.2021 that plots in question are to be filled by HSIIDC, however, Seven Nos. Warning Boards on the site has been installed to control such type of activities, ii) it was informed by the Assistant General Manager (IA), HSIIDC, IMT Faridabad vide its letter dated 09.08.2021 that plots adjacent to Plot No.238-242 & 263, Sector-58 have been levelled and dressed. Copy of letter dated 09.08.2021 from the Assistant General Manager (IA), HSIIDC, IMT Faridabad is enclosed as **Annexure -13**. **Since the Joint Committee was informed regarding the above progress on 17/8/2021, the verification of the above action taken by HSVP and HSIIDC could not be verified by the Joint Committee.**

2.1.2. Conclusion and recommendations:

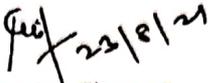
- a) Based on the examination of the documents received from HSIIDC, HSVP, Forest Department and Police Department, **it appears that trees were cut with the prior permission of the Forest Department after complying with the terms of the permission granted by the Forest Department.**
- b) As on July 19, 2021, dumping wastes was found on the vacant plots visited by the Joint Committee in Sector 58, Faridabad despite letter dated 16.07.2021 written by HSPCB to HSIIDC/HSVP, for taking remedial action. However, steps taken by HSVP & HSIIDC has been informed vide there letter dated 20.07.2021 and 09.08.2021 respectively. Since the Committee was informed about the progress made in this regard only on 17/8/2021, this could not be verified by the Joint Committee. **HSPCB is required to take action as per the provisions of Environmental Laws after ascertaining i) the violators allowing use of vacant plots for dumping the wastes and ii) Industries, if any, found involved in dumping of wastes.**
- c) HSPCB is required to identify all such vacant plots where Industrial wastes are being dumped illegally and the industries involved in such illegal dumping of the wastes by taking and analysing the samples of wastes after the monsoon season. **The strict action under provisions of Environmental Laws, must be taken by HSPCB against the industries, if any, found involved in dumping of wastes and the land-owning agencies, if found allowing the vacant sites for dumping of wastes.**



Feb 23/8/21

This Action Taken Report (ATR) is being submitted for consideration of Hon'ble National Green Tribunal. The Joint Committee will abide by further directions of Hon'ble National Green Tribunal, in this matter.


Regional Officer
HSPCB, Ballabgarh Region


Dr. Narender Sharma
CPCB, RD, Chandigarh


for Deputy Commissioner
Faridabad

Date: August 24, 2021
Place: Faridabad

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 261/2020

Residents Welfare Association, Jharsently (Regd.)

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 11.11.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Ms. Mansi Chahal, Advocate

ORDER

Grievance in this application is against cutting of trees on plot no. 1083 and 1084 of Village Jharsently, Sector 58, District Faridabad, Haryana and remedial action against release of untreated effluents by HSIIDC in open and in drain meeting river Yamuna. The applicant has relied upon photographs in support of the allegations.

In view of above, let a joint Committee of CPCB, the State PCB and the Deputy Commissioner, Faridabad look into the matter and take remedial action. The State PCB will be the nodal agency for coordination and compliance.

The action taken report be furnished to the Tribunal before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be forwarded to the CPCB, the State PCB and the Deputy Commissioner, Faridabad by email for compliance.

The applicant may serve a set of papers on CPCB, the State PCB and the Deputy Commissioner, Faridabad and file an affidavit of service within one week from today.

List for further consideration on 15.02.2021.

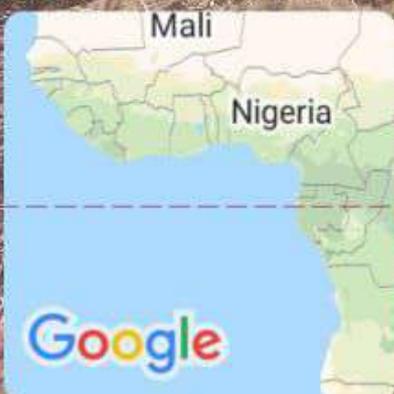
Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 11, 2020
Original Application No. 261/2020
SN



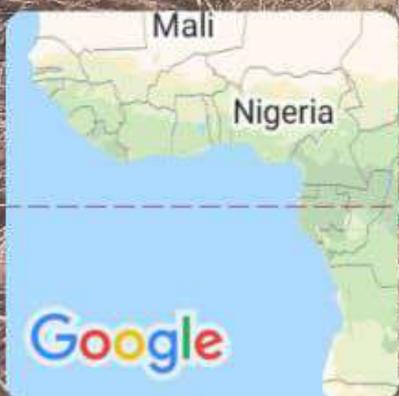
Faridabad, Haryana, India

253, Sector 58, Faridabad, Haryana 121004, India

Lat N 28° 18' 52.8768"

Long E 77° 18' 11.97"

31/03/21 04:30 PM



Faridabad, Haryana, India

253, Sector 58, Faridabad, Haryana 121004, India

Lat N 28° 18' 52.8768"

Long E 77° 18' 11.97"

31/03/21 04:30 PM





Faridabad, Haryana, India
7, Mathura Rd, near JCB, Ballabgarh, Faridabad, Haryana
121004, India
Lat N 28° 18' 54.2268"
Long E 77° 18' 24.9948"
31/03/21 04:27 PM



Google

Faridabad, Haryana, India

718, Sector 58, Faridabad, Haryana 121004, India

Lat N 28° 19' 21.2196"

Long E 77° 17' 57.8076"

31/03/21 04:39 PM









8/6/21
 20/8/21
 261

261

**OFFICE OF THE SUB DIVISIONAL ENGINEER (SURVEY), HSVP,
 SECTOR-12, FARIDABAD**

To

The Executive Engineer,
 HSVP Division No.I, Faridabad.

Memo No.

Date:

Subject:- Meeting in the case of O.A. No. 261 of 2020 titled as Resident Welfare Association, Jharsently (Regsd.) Vs. State of Haryana & Ors. (NGT Matter)

In the subject cited above, it is intimated that the site adjacent to plot No. 238-242 & 263-267 Sector-58, Faridabad visited with officer of Haryana State Pollution Board on 02.06.2021 & found that industrial waste/effluent being overflow in the area, the sewerage maintenance of the sector is under control of Division No. I, HSVP, Faridabad that it is requested to pump the industrial waste/effluent stagnated site & clear the site within 2 days. Matter is under NGT. If any litigation arise your office will be held responsible.

This is for your kind information and necessary action.

Sub Divisional Engineer,
 Survey Sub Division,
 HSVP, Faridabad.

Endst No. 1210

Date: 03/06/2021

A copy of the above is forwarded to the following for information and necessary action please.

1. The Administrator, HSVP, Faridabad.
2. The Estate Officer, HSVP, Faridabad.
3. Regional Office, Ballabgarh Region, Haryana State Pollution Control Board, Sector-16A, Faridabad.

Sub Divisional Engineer,
 Survey Sub Division,
 HSVP, Faridabad.



Regional Office, Ballabgarh Region
Haryana State Pollution Control Board
 Near Hewo Apartment, Sector -16A, Faridabad
 Website - www.hspcb.gov.in E-Mail - hspcbrobr@gmail.com
 Contact No. 0129-2225314



No. HSPCB/BR/2021/1643 - 45

Dated: 16/07/2021

To

1. The Estate Officer,
HSVP, Sector-12,
Faridabad.
2. Estate Manager,
HSI IDC, IMT,
Faridabad

Sub: O.A. No. 261 of 2020 in the matter of Resident Welfare Association, Jharsently Vs State of Haryana & Ors.

Ref. Meeting held under the chairmanship of worthy Deputy Commissioner, Faridabad on dated 01/06/2021.

In this connection, it is submitted that the w.r.t. the above mentioned NGT Case, meeting held under the chairmanship of worthy Deputy Commissioner, Faridabad on dated 01/06/2021. It was discussed in the meeting that Industrial Waste/ effluent was being disposed off and laying in the plots adjacent to the plot no. 238-242 & plot no. 263, Sector-58, Faridabad which was pointed out by the Joint Committee appointed by Hon'ble NGT during their visit. In the meeting, the directions were issued by worthy Deputy Commissioner, Faridabad for identification of the vacant plots and for filling of low laying area where the waste was dumped and for placing a warning board on the site as remedial action to control such type of activities. The Plots/ Location were physical visited by the officers of HSPCB along with and JE & SDO survey of HSVP, Faridabad on the same day i.e. on 01/06/2021.

It is pertinent to mention here that the Plots/Location has been again visited on dated 16/07/2021 by this office and found that there is no filling of low lying area and no warning board has been placed till date, at the plots where the waste is laying.

It is further submitted that the next visit of Joint Committee is fixed on dated 19/07/2021 for verification of action taken by departments

w.r.t. to the earlier report of Joint Committee and for preparation of final remedial action taken report which will be filed in the above said case in Hon'ble NGT, Delhi.

In view of above, it is request to take immediate action and fill the low lying area and place warning board at site immediately and submit the action taken report to HSPCB with photographic proof to avoid any adverse order by Hon'ble NGT.

Treat it as Most Urgent being NGT matter.

Dinesh 16/2/24
Regional Officer
Ballabgarh Region

[Signature] Date.:

Endst. No.

A copy of above is forwarded to Deputy Commissioner, Faridabad with request to direct the concerned officers to take remedial action immediately and to submit action taken report in above said case.

Dinesh 16/2/24
Regional Officer
Ballabgarh Region



REGIONAL LABORATORY
HARYANA STATE POLLUTION CONTROL BOARD
Sector 16-A, Near HEWO Apartments,
Faridabad

Annexure -5

52

Monitoring
Issued to

M/s From Open land Jharsently adjoining M/s Studds, Report No - 03
Sector-58,
Latitude- 28.30763563, Longitude- 77.298818510 Date -09.04.2021
Faridabad

13/4/21
13/4/21
13/4/21
13/4/21

Received on 01.04.2021 a sample of domestic effluent from Sh. Abhijeet Singh Tanwar AEE, Collected on 01.04.2021 from the Open land Jharsently adjoining M/s Studds, Sector-58, Faridabad.

ANALYSIS REPORT

Sr. No	Parameter	Outlet from the Open land Jharsently adjoining M/s Studds, Secto58, Faridabad
1.	Colour	Blackish
2.	Odour	Bad
3.	pH Value	8.2
4.	Conductivity $\mu\text{S/cm}$	7820
5.	Suspended Solids mg/l	510
6.	B.O.D. (3 Days at 27 ^o C)mg/l	160 ✓
7.	COD mg/l	808 ✓
8.	Oil & Grease mg/l	3
9.	Sulphide as S mg/l	ND
10.	Iron as Fe mg/l	0.6
11.	Phosphate as P mg/l	0.8
12.	Zinc as Zn mg/l	ND
13.	Ammonical Nitrogen as N mg/l	32.4
14.	Phenolic Compounds as C ₆ H ₅ OH mg/l	ND
15.	Hexavalent Chromium as Cr ⁺⁶ mg/l	ND
16.	Total Chromium as Cr mg/l	ND

Sample Not Collected by us

Sample consumed in testing

JSA-I

JSA-II

Lab Incharge

HSPCB/Lab/FR/2021/28

Dated 09/04/2021

1. Copy to The Member Secretary, HSPCB, Panchkula
2. Copy to Regional Officer, Ballabgarh



REGIONAL LABORATORY
HARYANA STATE POLLUTION CONTROL BOARD
Sector 16-A, Near HEWO Apartments,
Faridabad

53
AEE/MASTER
PH/9
Date
Signature
TO (BR)

Monitoring
Issued to

M/s From Open land near M/s Cosmic Resigns Pvt. Ltd., Report No - 04
Village - Jharsently, Longitude-77.299267910, Latitude- Date -09.04.2021
28.32177364
Faridabad

Received on 01.04.2021 a sample of domestic effluent from Sh. Abhijeet Singh Tanwar AEE, Collected on 01.04.2021 from the Open land near M/s Cosmic Resigns Pvt. Ltd., Village - Jharsently, Faridabad.

ANALYSIS REPORT

Sr. No	Parameter	Outlet from the Open land near M/s Cosmic Resigns Pvt. Ltd., Village - Jharsently, Faridabad
1.	Colour	Blackish
2.	Odour	Bad
3.	pH Value	5.9
4.	Conductivity $\mu\text{S}/\text{cm}$	8210
5.	Suspended Solids mg/l	490
6.	B.O.D. (3 Days at 27 ^o C)mg/l	145 ✓
7.	COD mg/l	768
8.	Oil & Grease mg/l	BDL
9.	Sulphide as S mg/l	ND
10.	Iron as Fe mg/l	0.9
11.	Phosphate as P mg/l	1.2
12.	Zinc as Zn mg/l	ND
13.	Ammonical Nitrogen as N mg/l	36.8
14.	Phenolic Compounds as C ₆ H ₅ OH mg/l	ND
15.	Hexavalent Chromium as Cr ⁺⁶ mg/l	ND
16.	Total Chromium as Cr mg/l	ND

Sample Not Collected by us
Sample consumed in testing

JSA-I

JSA-II

Lab Incharge

HSPCB/Lab/FR/2021/30

Dated 09/04/2021

1. Copy to The Member Secretary, HSPCB, Panchkula
- ✓ 2. Copy to Regional Officer, Ballabgarh

जिला फरीदाबाद

थाना सेक्टर 58

श्रीमान जी न. HSPCB/BR/2021/478 के सम्बन्ध में जबाब इस प्रकार है/-

श्रीमान जी,

परिवाद न. 314-5P-II DT 03.11.2020 वा परिवाद न. 334-5P-II DT 17.11.2020 RWA झाडसैतली द्वारा थाना हजा पर प्लाट न. 1083 वा 1084 सेक्टर-58 के पेड काटने बारे वा जोहड का पानी खुले में डालने बारे दी थी जिनकी तस्दीक HC संजय द्वारा अमल में लाई गई जो मौका पर तस्दीक की गई तो प्लाट के पीछे की तरफ छौंटे पोथे पोल नूमा खडे हुए थे तथा परिवाद न. 371-5P-II DT 14.12.2020 को RWA झाडसैतली द्वारा एक परिवाद जोहड के पानी को खुले में डालने वा पेडो को काट दिया के कार्यवाही बारे HSIIDC वा वन विभाग के विरुद्ध कार्यवाही करने बारे दी थी जिसकी तस्दीक SI धर्मबीर सिंह द्वारा अमल में लाई गई दोराने तस्दीक सम्बन्धित विभागो से परमिशन की कापी हासिल की गई जो यह कार्य सम्बन्धित विभागो से परमिशन लेकर किया गया है जिसके पत्र क्रमांक न. 3335 दिनांक 03.12.2020 वा पत्र क्रमांक 1848 दिनांक 03.11.2020 वा पत्र क्रमांक न. 1401 दिनांक 14.12.2020 वा पत्र क्रमांक न. 3159 दिनांक 11.12.2020 के द्वारा दी हुई है परमिशन उपरान्त ही पेडो को हटाया गया है जो परिवादो से बाद तस्दीक किसी सजेय अपराध का सरजद होना नही पाया जाता जो परिवादो को दफतर दाखिल किया गया। रिपोर्ट सेवा में पेश है।



Prabandh
प्रबन्धक अफसर
थाना सेक्टर-58 फरी
दिनांक 02.06.2021

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 393/2019

(With report dated 04.12.2020)

Mahesh Kumar

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 11.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Respondent: Mr. Rahul Khurana, Advocate for MC Faridabad, DC Faridabad,
MS HPWWMA & HSPCB

ORDER

1. A factual and action taken report was sought from Haryana State Pollution Control Board (HSPCB) and District Magistrate, Faridabad with reference to the allegation of inaction to protect 76 Ponds in Faridabad District. According to the applicant, Faridabad District is a dark zone as per classification made by Central Ground Water Board on account of past depletion of ground water. In such circumstances, it was necessary to protect the ponds for which appropriate action was not being taken.

2. The matter was last considered on 05.03.2020 in the light of report dated 04.03.2020 filed by the State PCB and the District Magistrate giving the status of water bodies in question. The Tribunal directed action in terms of judgment of the Hon'ble Supreme Court in *Hinch Lal Tiwari v. Kamala Devi & Ors.* (2001) 6 SCC 496 and file a further action taken report.

3. Accordingly, an action taken report has been filed on 04.12.2020 as follows:

“7 ' List of total 52 ponds are said to be non-feasible for their restoration due to the reasons as mentioned below:

- i) *The 11 ponds sites mentioned in Annexure R/1, have already been acquired by the Haryana Shehri Vikas Pradhikaran (HSVP, earlier it was known as HUDA), as confirmed by the office of Sub Divisional Engineer, Survey Sub Division, HSVP, Faridabad vide his office Memo No. 2305-06 dated 26.10.2020. The HSVP has planned / developed Sectors 58, 59, 61, 62 on these ponds sites. The 3 ponds' sites mentioned at Sr. No. 12 to 14 of Annexure- A/2, as per the letter dated 04.11.2020 received from the office of District Waqf Board, Faridabad was allotted **to** Muslim Community for burial purpose in execution of the orders of the then Chief Minister, Haryana in 1995 and at the same time it was also ordered that the concerned revenue record of the land in question be executed in favour of "Ahle-Islam" The land in question is being used as graveyard since 1995 and is running Graveyard there at present.*
- ii) *The 1 pond site mentioned at Sr. No. 15 of Annexure-R/2 is owned by PWD B&R, Haryana as confirmed by the Executive Engineer-1 cum Nodal Officer for Rejuvenation of Water Bodies, MC, Faridabad vide his letter dated 26.10.2020. The public road exists on site.*
- iii) *The 1 pond site mentioned at Sr. No. 16 of Annexure-R/2 has been allotted to Aggarwal Pracharini Sabha in 1991 and at present Aggarwal College is running there for more than 20 years.*
- iv) *The 33 ponds sites mentioned at Sr. No. 17-39 in Annexure R/2 are not-feasible for their restoration due to construction of Schools / Parks / Temples / College / ITI / Gaushala / Water Pumping Station etc.*
- v) *Land of 13 ponds mentioned in Annexure-R/3 are said to be under litigation due to encroachment on the ponds land and the matters of which are pending in the respective Districts Courts/ High Court of Punjab & Haryana /Hon'ble Supreme Court of India.*

8. *The 25 ponds' sites which are said to be feasible for their restoration, their tentative timelines are being given below based on the current status of the ponds:*

- i) *With respect to Ponds' sites as mentioned at Sr. No. 1 to 6 & 11 to 14 of **Annexure R/4**, revised DPRs for low cost model are under process and their restoration works are likely to be completed 31-12-2021.*
- ii) *Ponds' sites mentioned at Sr. No. 7 to 10 of **Annexure R/4** are said to be under development by Faridabad Smart City, for which the DPRs have been finalized and are under the process of*

approval. The Development of these ponds is likely to be completed by 31.12.2021.

- iii) *With respect to Ponds' sites as mentioned at Sr. No. 15 to 25 of **Annexure-R/4**, low cost model DPRs of the Ponds are under the process of approval and their works restoration are likely to be completed by 31-12-2021.*

In view of the above, out of total 77 water bodies 52 water bodies are not-feasible due to encroachments, construction, allotment and litigations etc. as mentioned in Annexures- R/1 to R/3 and remaining 25 water bodies are feasible as mentioned in Annexure — R/4 which can be restored after receipt of the administrative approvals of the estimates / DPRs and receipt of funds for their restoration by 31-12-2021. The HPWWMA is of the view that till the restoration of these 25 water bodies, the water bodies' sites should be protected from encroachments and kept Kachchaa (clay-built) to ensure ground water recharge.”

4. In view of above, no further order is necessary.

The application is disposed of.

Adarsh Kumar Goel, CP

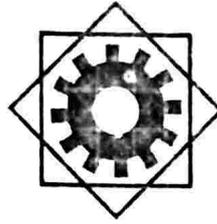
Sheo Kumar Singh, JM

Dr. Nagin Nanda, EM

December 11, 2020
Original Application No. 393/2019
DV



हरियाणा राज्य औद्योगिक
एवं संरचना विकास
निगम लिमिटेड



**Haryana State Industrial and
Infrastructure Development
Corpn. Ltd.**

Engg. Div, Office Building, Sector-69,
IMT Faridabad-121004, Near Entry Gate
E-mail ID: hsiidcfaridabadia@gmail.com
Ph. 7015560930

(A State Government Undertaking)

No. HSIIDC/IMT/FBD/2021/3 713



Dated: 9/3/2021

Regional Officer,
Haryana State Pollution Control Board,
Sector-16, Faridabad.

Sub: Court case in the NGT, Principal Bench, New Delhi titled as Residents
Welfare Association, Jharsently V/s State of Haryana & Others. (OA No 261/2020)

Sir,

Kindly refer to the subject cited matter.

In this connection, it is intimated that the Hon'ble NGT Court had made a joint committee of CPCB, State PCB and Deputy Commissioner, Faridabad to look into the matter vide order dated 11.11.2020. HSPCB is the nodal agency for co-ordination and compliance. The chronology of the facts is given below:

1. The case is related to the Plot No. 1083, Industrial Estate, Sector-58, Faridabad. The brief history of the case is that the land of village Jharsently was acquired by HUDA (now HSVP) for development of Sector-58. The industrial plots were carved out. The said plot was allotted to M/s GY Enterprises Pvt. Ltd., C/o Sehgal Automobiles, Director, Sh. Pankaj Sehgal, Mathura Road, Faridabad vide Memo No. A-Ind-2008/31093 dated 26.06.2008 by Estate Officer, HUDA (Now HSVP), Faridabad. Further, the possession of the said plot was handed over by JE, HUDA vide memo No. S-1333 dated 29.04.2019.
2. As per the orders of State Govt., HSVP industrial areas were ordered to be transferred to HSIIDC. Indl. Sector-58 was also to be transferred to HSIIDC.
3. The record of the industrial sectors was taken over by Estate Manager, shed No 133-B, Sector 31, HSIIDC, Faridabad but the maintenance services of these sectors was never taken over by HSIIDC and later on maintenance of services transferred to MC Faridabad.
4. As per the e-mail dated 16.07.2020 of Estate Manager, HSIIDC, Faridabad, it was intimated that a request has been received from the allottee of the above said plot for clearing the bushes etc. and filling of the earth in the low lying area of the plot. Further, Estate Manager, HSIIDC, Faridabad vide letter No. 508 dated 17.07.2020 provided the copy of the RLA as well as copy of physical possession to this office.
5. After discussion with competent authority and under their directions, estimate regarding dewatering, removal of bushes & earth filling from the said plot was sent to Head Office, HSIIDC, Panchkula. The Head Office approved the estimate vide letter No. 2877 dated 24.08.2020 for amounting to Rs. 9.51 lakh.
6. The online tender for this work was called. After tender processing, the work was allotted to the lowest agency M/s Anamika Enterprises. The work order was issued to the agency on 30.09.2020 to complete the work within the period of two months.
7. The letters dated 01.10.2020, 08.10.2020 & 20.10.2020 were also written to Executive Engineer, HSVP, Faridabad to clean the sewerlines as the infrastructure of this sector is being looked after by HSVP.
8. The agency to whom the work was allotted not started the work at site so show cause notice under clause-2 was sent to the agency but agency again did not start the work so the action was taken against the agency under clause-2 and the

document

consent of the 2nd lowest agency was taken and the work was allotted to the 2nd lowest agency i.e. M/s Nirmal Infra Project on 12.11.2020. The agency completed the work by pumping out the stagnated water in HSVP sewerline from the plot area and filled the earth in said plot.

9. Regarding, removal of minor grown trees, a letter No. 1848 dated 03.11.2020 was sent to Range Forest Officer, Sector-17, Faridabad to take permission for removal of tree from the above said plot.
10. Further, a letter No. 1961 dated 18.11.2020 was also written to Executive Engineer, HSVP, Faridabad for cleaning of sewerline in front of said plot for smooth flow of waste water.
11. The permission was given by Range Forest Officer vide letter No. 1335 dated 03.12.2020 for removal of minor trees except peepal & bargad minor trees.
12. Further, this office requested to DFO, Sector-17, Faridabad for permission of shifting the peepal & Bargad minor trees from the above said plot. The permission was granted from Forest Office, Faridabad on 15.12.2020.
13. The compliance report of the permission was also sent to DFO, Faridabad vide this office letter No. 3565 dated 22.01.2021 by doing the same as stated therein.

Therefore, HSIIDC has completed the work with all due diligence, care and with the help of district administration. The next date of hearing is 09.04.2021. The report is submitted for kind perusal and information please.

Thanking you,

Yours faithfully,
For Hr. State Indl. & Infra. Dev. Corpn. Ltd.



Assistant General Manager (Engg. Div.)
HSIIDC, IMT Faridabad.

HSIIDC - Your partner in progress

पंजीकृत कार्यालय: न. सी. 13-14, सेक्टर -6, पंचकुला 134109.
REGD. Office: No. C-13-14, SECTOR-6, PANCHKULA TEL. : 2590481-83, FAX: 91(172) 2590474 E-MAIL : info@hsiidc.org
WEBSITE : www.hsiidc.org, NEW DELHI OFFICE : TEL. : 23347680-81-82, FAX : 91 (11) 23347688 E-MAIL : delhi.hsiidc@gmail.com
Corporate Identity Number : U29199HR1967SGC034545

**HARYANA URBAN DEVELOPMENT AUTHORITY, SECTOR-12,
FARIDABAD.**

REGISTERED A.D.

The Estate Officer,
Haryana Urban Development Authority,
Sector - 12, Faridabad.

M/s GY Enterprises Pvt. Ltd, *c/o Sehgal Automobiles*
Director Sh. Pankaj Sehgal,
18/2 Mathura Road, Faridabad.

Memo No. A-Ind-2008/ 31093

Dated... 26/6/08

**Subject:- Regular Letter of Allotment of Industrial Plot No.1083, Industrial Estate,
Sector-58, Faridabad.**

Your application has been considered & an industrial plot as detailed below, has been allotted to you on free-hold basis as per the following terms and conditions and subject to the provisions of Haryana Urban Development Authority Act, 1977 (hereinafter referred to as the Act) and rules / regulations made there under and further provisions of E.M.P-2005, as amended/to be amended from time to time. The approximate area of the plot and the tentative price of the plot given below, are subject to adjustment in accordance with the actual measurement at the time of delivery of possession.

Sector No.	Name of U/E	Plot No.	Appox. Dimension/ Description	Area in Sq.mtr	Tentative price of the plot. @ Rs. 4700/- per sq. mtr.
58	Faridabad.	1083		4000	18800000/-

In case you accept this allotment, please send your acceptance by Regd. A.D. post along with an amount of Rs3090000/- and affidavit to the acceptance of terms and conditions of this allotment letter, within a period of 30 days from the date of issue of allotment letter which shall constitute 25% of the total tentative cost of plot, together with an amount of Rs1610000/- already paid by you. Remaining 75% amounting to Rs14100000/- can be paid, either in lump sum within a period of 60 days without interest or in five equal half-yearly installments, along with interest @ 9% simple interest per annum. However interest on the balance outstanding amount shall accrue from the date of offer of possession of the plot. Default in payment of installments shall entail penal interest @ 12% p.a. for the defaulted period on the defaulted amount. However, in case of extreme exigency/hardship the above time limit of 30 days can further be extended by 90 days (up to 30 days at the level of concerned Estate Officer, 60 days at the level of concerned Administrator and up to 90 days at the level of Chief Administrator provided you send your acceptance to the offer of allotment within a period of 30 days from the date of issue of this letter along with his request for granting further extension as per HUDA policy. In case your failure to submit your consent within a period of 30 days, the 10% earnest money deposited with the application form shall stand forfeited to the Authority for which you shall have no claim.

All payment shall be made by means of demand draft payable to Estate Officer, Urban Development Authority Faridabad drawn on any scheduled bank. Faridabad & every such remittance shall accompanied by a letter showing particulars of the site i.e. the number of the plot and sector number to which the payment pertains. In the absence of these particulars, amount remitted shall not be deemed to have been received.

The above price is tentative to the extent that any enhancement in the cost of land awarded by the competent Authority / Court under the Land Acquisition Act shall also be payable proportionately, as determined by the Authority. The additional price determined shall be paid within 30 days of demand without interest or in installments with interest as per HUDA Policy.

In case of payment is not received on the due date on which it falls due (or in case the additional prices is not paid within time) the Estate Officer shall proceed to take action for imposition of penalty and resumption of plot in accordance with the provisions of section 17 of the HUDA Act, 1977.

In the event of violation of any of the condition of allotment / transfer the Estate Officer may resume the land / Building in accordance with the provisions of section 17 of HUDA Act.

The Land / Building shall continue to belong to the Authority until the entire consideration money together with the interest if any, due to the Authority on account of sale of such land or building or both is paid. You shall have no right to transfer by way of sale, gift, mortgage, or otherwise the plot/ building or any right title or interest therein, except with the prior permission of competent authority.

On payment of 100 percent of the tentative price of the plot / building, you shall execute the Deed of conveyance in the prescribed form and in such manner as may be directed by the Estate Officer. The charges of registration and stamp duty will be paid by you.

The plot/ building shall not be used for any purpose other than that for which it has been allotted in accordance with the plans approved by the competent Authority. No obnoxious trade shall be carried out in or any land building.

You shall have to pay all general and local taxes rates or cesses imposed or assessed on the said land building by the competent Authority.

You shall have to pay separately for any construction material trees structure and compound wall existing in your plot at the time of allotment of which compensation has been assessed and paid by the Authority if you want to make use of the same.

The Authority will not be responsible for leveling the uneven sites.

The possession of the plot will have to be taken by you and building plans will be got approved maximum within 90 days from the date of offer of possession ~~which in this case - date of issue of this letter~~.

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 The allotment shall further be subject to the condition that the allottee immediately upon acceptance of allotment and depositing 15% amount, shall take over the possession of the plot and raise construction of boundary wall at least up to DPC level within next 30 days failing which the allotment shall be withdrawn and earnest money refunded without interest.

15. A period of 3 years from the date of offer of possession will be given for making the unit operational failing which the plot shall be resumed after forfeiting 10% of the total sale consideration of the plot. No further extension shall be granted under any circumstances. The policy regarding extension in time limit shall not be applicable in case of this allotment.

16. The Authority reserves to itself all mines and minerals whatsoever in or under the said plot with such rights & powers as may be necessary or expedient for the purpose of searching for working obtaining & enjoying the same at all such time & in such manner as authority shall think fit with power to carry out any surface of any underground working & to let down the surface of all or any part of the said site & to sink pits erect buildings construct lines and generally appropriate and use surface of the said site & to sink pits erect building construction as may be convenient for necessary for the full enjoyment of the exceptions and reservations herein contained, provided that the allottee shall be entitle to receive from the authority such payment for the occupation by the authority of the surface & for damage done to the surface or building on the said land by such works or working or letting down as may be agreed upon between the authority and allottee or failing such agreement as shall be ascertained by reference to arbitration.

17. The Authority may through its officers and servants, at all reasonable times and reasonable manners, after 24 hours notice in writing, enter in land upon any part of the said land /building erected thereon for the purpose of ascertaining that the allottee has duly performed and observed the condition to be under the rules/ regulation made under the said Act.

18. The Authority shall have full right, power and authority at all times to do through its officers or servant all acts & things may be necessary or expedient for the purpose of enforcing compliance with all or any of the terms, conditions & restriction imposed and recover from you as first charge upon the said land / building the cost of doing all or any such act & thing and cost incurred in connection there with or in any way relating thereto.

19. All dispute and differences arising out of or any way touching or concerning this allotment, whatsoever shall be referred to the sole arbitration of Chief Administrator or any other officer appointed by him in this behalf, it will not be in an objection to such appointment that the arbitrator so appointed is a Govt Servant or an officer of the Authority that he had to deal with matter to which this allotment relates & in course of his duties as such the Govt. servant or officer as case may be, expressed his views on all or any of the matter in dispute or differences. The decision of such arbitrator shall be final & binding on concerned parties.

20. No separate notice will be sent for payments of installments. However, the information regarding the installment amount due and due date etc may be sent as a matter of courtesy.

21. It is made clear that only non-polluting Industries will be allowed to set up their units on the allotted plot.

1083/58

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Occupation Certificate on completion you may occupy the building on self-certificate that building is constructed as per approved building plan. The self-certificate on occupation must be submitted not less than 15 days before the expiration of validity of sanctioned plan. In case of compoundable violations. However non-compoundable violation will be necessary to be removed by allottee otherwise the same shall be removed by HUDA at the cost of allottee. A complaint against the Architect shall be sent to Council of Architects and the Architects will be barred for future practice in any Estate developed by HUDA.

The possession of the plot ^{will be} offered to you and can be taken by you after giving your deposit of 15% amount and submission of an affidavit accepting terms and conditions of allotment: on completion of dev works at site.

If the allottee appoints any attorney he/ she shall submit the certified copy of registered deed alongwith photograph and signatures of the allottee duly attested by the magistrate within a week from the registration of the deed by Regd. A/D post or in person.

Calculation Checked

Supdt.

A/Astt.

Accounts Officer

Chief Accounts Officer.

ESTATE OFFICER
HUDA, FARIDBAD.

Revised

POSSESSION CERTIFICATE

I, *Pranjan Kumar* junior Engineer of the office
 Estate Office, HUDA *Faridabad* Have carefully checked the relevant papers and the
 dimensions of the Plot No. *1083* Sector *58* of Urban Estate Faridabad
 the size of the plot allotted to Sh. *M/S. G.Y. Enterprises Pvt. Ltd.*
Selgah Automobile is given as under :-

DIMENSION

- 1. Length of the plot *80.0 m*
- 2. Breadth of the plot *50.0 m*
- 3. Area *4000.00 m²*
- 4. Rear set Back *7.23 per zoning*
- 5. Front set Back.....

SITE PLAN / SKETCH

000170

Accordingly, on the basis above details, the possessions at the plot has been given to the said Allottee/

Authorized person.

[Signature]
Junior Engineer
For Estate Officer
HUDA
Faridabad

I *M/S. G.Y. Enterprises Pvt. Co.* S/o *Selgah Automobile* the allottee/Authority have
 taken the possession of the Plot No. *1083* Sector *58* Urban
 Estate *Faridabad* as per above dimension allotted to me vide Estate Officer HUDA

allotment letter No. *31093* dated *26/6/2018* vide E. O. Letter No. *P-24/17/19/17* Dated *17/4/19*
Noting Page

I undertake and follow the conditions as laid down in the allotment letter and provision of HUDAAct 1977, and HUDA (Erection of Building) Regulations 1979 with latest amendments.

Further I have seen the Plot which is free from any type of encroachment and agree to accept the possession, I will give at least one week Notice to the Estate Officer before actually starting the construction.

Memo No.: S- *1383*
 Dated: *29/4/19*

[Signature]
 Name & Signature of Allottee

Postal Address *R/o 182 Mathura*
Road Faridabad

वन विभाग हरियाणा सरकार

कार्यालय:- उप वन संरक्षक, फरीदाबाद
बाई पास रोड, सैक्टर-14, फरीदाबाद। दूरभाष:- 0129-2286760

क्रमांक:- 1335

दिनांक:- 3-12-2020

सेवा में

Assistance General Manager (IA),

HSIIDC, IMT Faridabad.

विषय :- Permission for removing the tree from the plot No. 1083, Sector-58, HSVP, Faridabad.

संदर्भ :- आपका पत्र क्रमांक 1848 दिनांक 03.11.2020 (प्राप्त दिनांक 01.12.2020).

उपरोक्त विषय के संबंध में आपको लिखा जाता है कि संदर्भांकित पत्र का मौका

निरीक्षण वन राजिक अधिकारी, बल्लबगढ द्वारा करवाया गया। वन राजिक अधिकारी,

बल्लबगढ की मौका निरीक्षण रिपोर्ट में अंकित उक्त स्थल पर गुलमोहर, जामुन, पिलखन,

शहतुत व पीपल के पंचम श्रेणी व अन्य प्रजाति के पोल साईज के पेड मौके पर बाधित खडे

मिले। उक्त प्रस्तावित स्थल पर वन विभाग का कोई भी अधिनियम लागू नहीं होता है।

इसलिए पीपल व बरगद राज्य/राष्ट्रीय वृक्ष होने के कारण नियमानुसार प्रतिबंधित है। अतः

पीपल व बरगद के वृक्ष को छोड़कर प्रस्तावित स्थल पर अन्य प्रजाति के पेडो को काटने बारे

इस कार्यालय को कोई आपत्ति नहीं है। यह आपको आवश्यक कार्यवाही हेतु प्रेषित है।

उप वन संरक्षक,
फरीदाबाद।

कमांक 140/ दिनांक 15.12.2020

सेवा में,
Assistance General Manager (IA),
HSIIDC, IMT, Faridabad

विषय
Permission for removing the tree from the plot no. 1083, Sector 58, HSVP,
Faridabad

संदर्भ
आपका पत्र कमांक 3159 दिनांक 11.12.2020

उपरोक्त विषय के सम्बन्ध में संदर्भांकित पत्र का मौका मुआयना व0रा0अ0, बल्लभगढ से करवाया गया। व0रा0अ0, बल्लभगढ की रिपोर्ट में अंकित स्थिति अनुसार 3 पीपल के पेड व दो बरगद के पंचम श्रेणी के पेड निर्माण कार्य में बाधित है। लिहाजा आपके पत्र व व0रा0अ0 की रिपोर्ट को मध्यनजर रखते हुये उक्त पेडों को उपयुक्त जगह व समय पर निर्माण स्थल के नजदीक ही सिफ्ट करने की अनुमति प्रदान की जाती है। इन पेडों के बदलें में आप अन्य नजदीकी जगह पर 6 पीपल व 4 बरगद के पौधे लगाकर कम्पलाईन्स रिपोर्ट इस कार्यालय में प्रस्तुत करेंगे।

उप वन संरक्षक
फरीदाबाद।



हरियाणा राज्य औद्योगिक
एवं संरचना विकास
निगम लिमिटेड



**Haryana State Industrial and
Infrastructure Development
Corpn. Ltd.**
Engg. Div., Office Building, Sector-69,
IMT Faridabad-121004, Near Entry Gate
E-mail ID: hsiidcfaridabadia@gmail.com
Ph. 7015560930

State Government Undertaking

No. HSIIDC/IMT/FBD/2021/ 3565

150*

Dated: 22-1-2021

District Forest Officer,
By-Pass Road, Sector-17.,
Faridabad.

Sub: Compliance report of planting 10 nos. Peepal Trees.

Sir,

This reference to your permission for removing the trees having various less girth Sector-58, HSVP, Faridabad vide letter no.1401 dated 15.12.2020 on subject cited matter.

The Compliance report hereby submitted for planting the 6 nos. Peepal trees & 4 Nos. Bargad Trees. Photographs are attached herewith for your reference.

This is your kind information please.

Thanking you,
Yours faithfully,
For Hr. State Indl. & Infra. Dev. Corpn. Ltd.-

Assistant General Manager (Engg. Div.)
HSI IDC, IMT, Faridabad

HSI IDC - Your partner in progress

पंजीकृत कार्यालय : न. सी. 13-14, सेक्टर-6, पंचकुला - 134109.

REGD. Office: No. C-13-14, SECTOR-6, PANCHKULA TEL.: 2590481-83, FAX: 91(172) 2590474 E-MAIL : info@hsiidc.org

WEBSITE: www.hsiidc.org, NEW DELHI OFFICE : TEL. : 23347680-81-82, FAX : 91 (11) 23347688 E-MAIL : delhi.hsiidc@gmail.com

Corporate Identity Number: U29199HR19675GC034545

हरियाणा राज्य औद्योगिक
एवं संरचना विकास
निगम लिमिटेड



**Haryana State Industrial and
Infrastructure Development 68
Corpn. Ltd.**

Engg. Div, Office Building, Sector-69,
IMT Faridabad-121004, Near Entry Gate
E-mail ID: ia.faridabad@hsiidc.org.in
Ph. : 09810581395

(A State Government Undertaking)

No. HSIIDC/IMT/FBD/2021/ 318

Dated: 9/8/2021

Regional Officer,
Haryana State Pollution Control Board,
Ballabgarh Region, Opp. HEWO Apartment,
Sector-16 A, Faridabad.



Date.....13/8/21
AEE1/AEE2/ISC-B/JF Clerk

AG

13/8/2021
PRO (BR)

file
in 261

Sub: Minutes of meeting held on 04.08.2021 in O.A. No. 261 of 2020 titled as
Residential Welfare Association, Jharsently Vs State of Haryana & Ors.

Sir,

This has reference to your office letter N.HSPCB/BR/2021/1788 dated 05.08.2021
on the subject cited above.

As per direction of Worthy Deputy Commissioner, Faridabad in the meeting held on
04.08.2021, HSIIDC has been leveled and dressed the plots adjacent to Plot No. 238
to 242 & Plot No. 263, Sector-58, Faridabad. It is also mentioned here that the
HSIIDC has not taken the infrastructure services of Sector-58, Faridabad till now.

This is for your kind information and further necessary action please.

Thanking you,

Yours faithfully,
For Hr. State Indl. & Infra. Dev. Corpn. Ltd.

Assistant General Manager (IA)
HSIIDC, IMT Faridabad.

HSIIDC - Your partner in progress

OFFICE OF THE ESTATE OFFICE, HSVP, SECTOR-12, FARIDABAD
Tel. 0129-2220691 E-Mail: eofbdhuda12@gmail.com

To

8208-2020
 The Regional Officer,
 Ballabhgarh Region
 Haryana Pollution Control Board,
 Near HEWO apartment, Sector-16A,
 Faridabad.

Memo No. 8208

Dated: 20/7/21

subject : O.A. No.261 of 2020 in the matter of Resident Welfare Association,
 Jharsently Vs State of Haryana & Ors..

kindly refer to your office letter No. HSPCB)B/R-2021-1642 dated
 16.07.2021 on the above subject.

It is intimated that Industrial Sector-58, (village Jharsently)
 including plot No. 238-242 & 263, Faridabad has already handed over to HSIIDC
 Deptt. as per direction of Govt. of Haryana, so the filling of low lying area where
 the waste dumped is to be done by the HSIIDC Department. However, seven
 Nos. warning board (photo copy attached) on the site has been installed by this
 office to control such type of activities. This is for your information and
 necessary action.

DA/- Photos

Estate Officer,
 HSVP, Faridabad.

Endst. No.

Dated :

A copy of the above alongwith photographs of warning board is
 forwarded to the following for information and necessary action please .

1. The Administrator, HSVP, Faridabad.
2. The Deputy Commissioner, Faridabad.
3. The SDE(S), HSVP, Faridabad.

Estate Officer,
 HSVP, Faridabad.



AUG 11, 2021 16:29





Aug 11, 2021, 16:16



Aug 11, 2021, 16:24





Aug 11, 2021, 16:24



 सर्वसामान्य वीर लुट्टिका विभागातील वि. का. अर्थ शोधकाय वार्डने विभागात
 अधिकायन प्रयोगशाळा आहे. यारी प्रयोगशाळेला पाहणे पुरते काय - कडकट
 खातणे अधिकार आहे। असा पुरते अधिकार पर परतत खातणे अधिकार
 पुरते अधिकार / अधिकार ही वीर उता परत असायन अधिकाराला वीर अधिकार
 असायन उता अधिकाराला वीर अधिकार परत अधिकार देणे वीर अधिकार।

020-2222222
 ई-मेल: info@hhsos.com

अधिकार
 अधिकार अधिकार
 वीर अधिकार, अधिकार



Aug 11, 2021, 16:23



 सर्वसामान्य की सुविधा के लिए जलवाही कि वह पूर्ण क्षीणता वाली विस्तृत
 अधिविस्तृत कठिनाईयों की है। यदि केवलसेवा का पता पता का है। जलवाही
 प्रदान की जाती है। जलवाही के अभाव में पानी का प्रवाह प्रभावित
 नहीं करता। / जोड़ना के ही जल पर संपूर्ण कठिनाईयों को दूर करने
 के लिए जल कठिनाईयों के विस्तृत पता. 2021. 2021. 2021. 2021. 2021. 2021.



Aug 11, 2021, 16:23